

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI
(PRINCIPAL BENCH)**

Original Application No. 173/2023

In the matter of:

Shalbhjit Singh

... Applicant

Versus

State of Punjab & Ors.

... Respondents

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Through



(Atul V Sood, Adv.)

(Raktim Gogoi, Adv.)

G-36, Basement, Jangpur Ext., New Delhi-110014

e.mail: officeofrgogoi@gmail.com,

Mob: 9871639549

Place: Chandigarh

Date: 18.05.2024

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... Respondents

**Written Submissions on behalf of
Respondent No. 3, Nectar Lifesciences
Limited in terms of order dated
15.5.2024.**

Respectfully Showeth:

A. BACKGROUND

1. The present proceedings are pursuant to a letter written by the Applicant to this Hon'ble Tribunal alleging causing of pollution by Respondent No. 3. However, the Applicant has neither appeared before this Hon'ble Tribunal nor filed any pleadings to substantiate the allegations.
2. That vide orders dated 5.1.2024, this Hon'ble Tribunal, *inter alia*, was pleased to direct as under:

"6. Learned Counsel appearing for the PPCB has submitted that sample analysis report of the samples taken from the unit is awaited. Therefore, a fresh report after obtaining sample analysis report will be filed. The PPCB is also directed to carry out water

Shalbhjit Singh

audit and submit the water audit report as also the water flow chart of the unit in question and also point out the sample analysis report of discharge of water from the unit by whatever source. The report will also disclose the manner of disposal of sludge by the unit in question and quality of groundwater around the industry. Let the report be filed within a period of six weeks by e-mail at judicialngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF."

B. WATER AUDIT REPORT BY TIET

3. That PPCB vide Short Reply dated 4.3.2024, stated that it had engaged School of Energy and Environment, Thapar Institute of Engineering & Technology (TIET), Patiala to carry out ground water study in and around the industry and the report has been received from TIET which is being examined by the officers constituted by PPCB. As per the said Report, after multiple visits to the unit of Respondent No. 3, carrying out the water audit, the industry operates in a zero liquid discharge manner. It was also concluded that the industry operates within a closed-loop water management system, where all generated wastewater finally undergoes treatment and subsequent refinement in a RO unit connected post ETP. The RO permeate water is then reused in cooling towers and for gardening purposes.
4. That during the proceedings held on 5.3.2024, this Hon'ble Tribunal was of the view that in the light of Note to the said Report which stated that the Report is not a certificate for legal implications, this Hon'ble Tribunal, *inter alia*, directed PPCB to file fresh action taken report in terms of para 6 of order dated 5.1.2024(*supra*).

C. WATER AUDIT REPORT BY COMMITTEE

5. That accordingly, PPCB has filed Status/Action taken report dated 8.5.2024 ("**Report**") *inter alia* placing on record Report dated 10.4.2024 on after carrying out water auditing, groundwater study (in and around the industry), adequacy of ETP-MEE, complete water balance including generation of sludge and study as to whether the unit is based on ZLD technology or not.

D. GROUND WATER REPORT- NO POLLUTION

6. As per the Report, upon testing and analysis, as per samples drawn by PPCB team, in and around the industry, including Tubewells outside the industry, no pollution has been found in the ground water (page 283-284).

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E. WATER ANALYSIS REPORT- NO POLLUTION

7. As per the Report, upon testing and analysis, as per samples drawn by PPCB team upstream and downstream from Haibatpur Drain the results are within the parameters (*page 285*).

F. ANALYSIS OF TREATED WATER- NO POLLUTION

8. As per the Report, the team of officers collected samples from ETP Inlet, RO Permeate, MEE Feed, MEE Condensate, MEE Concentrate during visit on 20.3.2024 and upon analysis, the industry is achieving the prescribed effluent standards laid down by the Board for such discharges (*Page 288-239, 281*). ***Even the 100% survival of Fish test is passed.***

G. DISPOSAL OF SLUDGE- PROPER TREATMENT

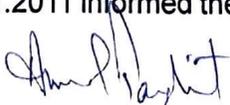
9. The Committee of officers also checked the status of hazardous waste being generated from the industrial unit found that the industry has proper storage for the same and has installed sludge dewatering system for drying of ETP sludge and proper records thereof are maintained. The generated sludge is disposed off to Common Treatment Storage Disposal Facility operated by M/s Nimbua Greenfield Pvt. Ltd., Derabassi (*pages 273-274*).

H. TESTING FOR PRESENCE OF ANTIBIOTICS

10. As per the Report PPCB did not have adequate arrangements for testing for cefixime parameter, it took help of a laboratory at Panchkula (*para 11, page 272 of Report*). The samples were drawn by the PPCB team and the Test Report also mentions PPCB as the customer. The results were found at BLQ (*tabulated at page 272 of Report, Test Reports at page 286-296*). The testing has been carried out through LCMS MS, which is a highly sensitive instrument.
11. The industry is making Cephalosporins Drugs of Beta Lactum group and Cefixime falls in Beta Lactum family and other drugs manufactured by the industry also fall in the same family. Hence, the testing done of a member of Beta Lactum family is enough.

I. GROUND WATER WITHDRAWAL FROM TUBEWELLS- NOC STATUS CLEAR.

12. The industry is drawing ground water from two existing tubewells for which it has NoC from Central Ground Water Authority (CGWA) (*page 278-279*) dated 8.4.2009 and the said NoC was valid for two years, i.e., upto 7.4.2011. When the Respondent No. 3 applied for renewal, CGWA vide their letter dated 1.11.2011 informed the industry that the NoC will be



issued only once and system of renewal of NoC has been stopped/discontinued. A copy of the said letter has also been marked to PPCB. A copy of the said letter, which is not a part of the Report is annexed hereto as **Annexure -I**.

J. DISPOSAL OF TREATED WATER – PROPER ARRANGEMENTS IN PLACE

13. As per Report, the industry has installed two Tube wells in its premises equipped with EMF meters. The industry is maintaining records of the reading of both these flow meters. The industry has submitted the records for the last six months. I.e. September 2023-February, 2024 to the Team. From the data submitted by the industry, it is interpreted that the industry has abstracted maximum quantity of ground water @995 KLD in the month of Jan.2024 corresponding to a production of 47.6%. the team observed that the ground water abstraction for the month of Feb., 2024 made by he industry is to the tune of 984 KLD corresponding to a production of 70.70%. Thus, the Team members felt that with increase in production, there is no substantial increase in groundwater abstraction made by the industry.
14. In order to cross verify, the records maintained by the industry, the to monitor quantity of LTDS/effluent in 24 hours and meter readings were taken by the said official at regular intervals.
15. The industry has installed as Effluent Treatment plant (ETP) of capacity 1500 KLD consisting of physico -chemical treatment followed by biological treatment for treatment of LTD effluent being generated from Unit-1 and II (including MEE condensate and domestic effluent). The industry has installed flow meters at different lines of ETP. The industry is maintaining records of these flow meter and submitted the same to the visit team during visit.
16. From the data mentioned in the table, it has been found that the industry is partially using RO permeate in cooling tower as makeup water and partly onto land for plantation (appro. 30 KLD) developed within its premises.
17. The data of pertaining to above has also been mentioned in the Report. The details are at *page 264-268*.

K. TREATMENT OF BOILER ASH

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18. Although there were no specific directions to PPCB in para 6 of order dated 5.1.2024 to report on this aspect, as per the Report (page 261, para 3.0), the treatment of boiler ash has been found satisfactory. In addition, the boiler ash is being sent on a daily basis to brick kiln manufacturers.

L. ZLD- STATUS ACHIEVED

19. The plant is built in philosophy of ZLD. For ZLD, equipments required are Physio Chemical Treatment, Biological treatment, Multi Effect Evaporator, ATFD, UF, RO 3 stage etc.. After the biological treatment, treated water goes to the ultra filtration system followed by 3 stage RO System so as to have a better recovery of permeate. HTDS and RO Reject is concentrated in ATFD and concentrated mass is fed to ATFD where it turns in to Powder state and the bagged powder is sent to Nimbuan site.
20. This means the salts are going out of the system and the treated water permeate from the RO is recycled in Cooling Towers and also going for irrigation in the plant. As per CTO issued on 20.12.22 valid up to 30.06.23, the system has been inspected and verified as ZLD achieved. A copy of the said CTO is attached as Annexure II.
21. The conclusions in the Report (page 275-276) has found that there is no pollution caused by the industry. It has further reported based on analysis of operation of the industry at 50% and 70% (which was operating at this capacity during February, 2024) that the treatment facility provided by the industry is adequate to achieve ZLD at 70% of production capacity.

M. CTO

22. The earlier CTO was valid upto 31.1.2024. The industry applied for renewal of CTO on 18.1.2024. However, the Application was returned on 24.1.2024, being incomplete.
23. On 8.2.24, PPCB issued a show cause notice that action will be taken if application for renewal is not made within 7 days. It is pertinent to mention here that at that time. Team of TIET was visiting for water audit.
24. In order to complete the information, the industry took time and re-applied for renewal on 14.2.2024. In the meantime, per order dated 5.1.2024, PPCB had appointed TIET to carry out water audit. Hence, in

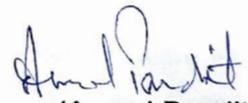
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order to facilitate that, the industry had to be operating as TIET made multiple visits.

25. Further, after the hearing held on 5.3.2024, the PPCB itself carried out water audit of the industry as directed by this Hon'ble Tribunal, which required unit to be operational. After finalization of its Report on 10.4.2024, having satisfied itself about the pollution aspects, the CTO was renewed on 2.5.2024 till 30.9.2024.

N. OTHER SUBMISSIONS

26. That the Respondent No. 3 is ISO 9001 QMS, ISO 14001 EMS, ISO 18001 OHSAS, ISO 50001 EnMS, ISO 13485, FSSC 22000, HACCP, BRC, FSSAI, CoPPs certified. Further, the facilities have approval from USFDA, EUGMP, PMDA, KFDA and approvals are valid for 30 countries. The products of the Company are found in 45 countries. The Company has also been awarded National Energy Conservation Award by Ministry of Power, Government of India. A Copy of the said certificate is attached as **Annexure III**. The shares of the Company are listed on NSE and BSE.
27. The Report has been prepared and filed by PPCB In case this Hon'ble Tribunal would desire to seek any further report/information from PPCB, the Respondent No. 3 would co-operate in the process as may be directed.



(Anmol Pandit)

Senior Manager Legal Affairs

Place: Chandigarh

Date: 18.05.2024

Through



(Atul V Sood, Adv.)

(Raktim Gogoi, Adv.)

G-36, Basement, Jangpur Ext., New Delhi-110014

e.mail: officeofgogoi@gmail.com,

Mob: 9871639549

Central Ground Water Authority
 Ministry of Water Resources
 Government of India

No. 21-4(250)/NWR/CGWA/2009-1614

Dated-

01 NOV 2011

To,

M/s Nectar Lifesciences Ltd.,
 S.C.O. 38-39, Sector-9D,
 Chandigarh-160009

Sub: Request for Renewal of Ground Water clearance in respect of M/s Nectar Lifesciences Ltd., for their bulk drug manufacturing and biomass based captive power plant at village Saidpura, Block & Tehsil Derabassi, District Mohali, Punjab - reg.

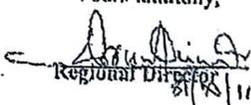
Sir,

It has been decided by the Central Ground Water Authority that NOC would be issued only once and renewal is stopped/discontinued. There would be random site inspection of selected industries by CGWA, and in case the industry is found to be a defaulter in adhering to the laid down terms and conditions, the NOC is to be cancelled.

However, to neutralize the adverse impact of ground water withdrawal that may arise on a long term basis, the industry is advised to undertake the following measures:

1. Ground Water withdrawal shall not exceed the quantity of 1015 m³/day.
2. All abstraction structures to be kept fitted with water meter by the industry and monitoring of ground water abstraction to be continued accordingly on regular basis, at least once in a month. The data may be submitted on a yearly basis to the Regional Director, Central Ground Water Board, North Western Region, Chandigarh for perusal and records.
3. The industry should continue to implement artificial recharge measures/rain water harvesting measures for augmenting the ground water resources of the area.
4. The industry shall ensure proper conservation measures, recycling and reuse of waste water after adequate treatment.
5. The industry shall continue to monitor the ambient ground water regime of the area through piezometers and submit the data on a yearly basis to the Regional Director, Central Ground Water Board, North Western Region, Chandigarh for perusal and records.

Yours faithfully,


 Regional Director

Copy for information to the:

1. Member Secretary, Punjab State Pollution Control Board, Nahha Road, Patiala, Punjab, with a request to ensure that Rain Water Harvesting and Artificial Recharge methods are being implemented by the firm and quantity of withdrawal is not exceeding 1015 m³/day.
2. Regional Director, Central Ground Water Board, North Western Region, Chandigarh. This has reference to your letter No.4 (172)A-PB/Nectar/NWR/S&I/2011-2085 dated 20.9.2011.
3. TS to Chairman, Central Ground Water Board, NH-IV, Faridabad.

Regional Director

West Block-2, Wing-3, Ground Floor, R. K. Puram, Sector-1, New Delhi-110066
 Tel: 011 26175377, 26175379, 26175373 Fax (011) 26175309 e-mail: tsmsml-cgwb@nic.in, web site: http://cgwb.gov.in



CTO



PUNJAB POLLUTION CONTROL BOARD
 Zonal Office-1, Vatavaran Bhanwan, Nabha Road, Patiala - 147001
 Website: www.ppcb.gov.in

Office Dispatch No : _____ Registered/Speed Post _____ Date: _____
 Industry Registration ID: R12SAS22596 _____ Application No : 20441856

To,

Mr Puncet Sud
 Nectar Lifesciences Ltd (unit-2)
 Mohali, Mohali-140507

Subject: Renewal of 'Consent to Operate' an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 for discharge of effluent.

With reference to your application for obtaining Renewal of 'Consent to Operate' an outlet for discharge of the effluent u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974, you are, hereby, authorized to operate an industrial unit for discharge of the effluent(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate.

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1. Particulars of Consent to Operate under Water Act, 1974 granted to the Industry

| | |
|------------------------------------|--|
| Consent to Operate Certificate No. | CTO/Renewal/SAS/2022/20441856 |
| Date of issue : | 20/12/2022 |
| Date of expiry : | 30/06/2023 |
| Certificate Type : | Renewal |
| Previous CTO No. & Validity : | CTO/SAS/2022/18043023 From 17/04/2022 to 28/02/2023 |

2. Particulars of the Industry

| | |
|-------------------------------------|---|
| Name & Designation of the Applicant | Mr Puncet Sud, (Director) |
| Address of Industrial premises | Nectar Lifesciences Ltd (unit-2), Village Saidpura, Tehsil Dera Bassi, Derabassi, Sas Nagar-140507. |
| Capital Investment of the Industry | 93121.86 lakhs |
| Category of Industry | Red |
| Type of Industry | Drugs and Pharmaceuticals |
| Scale of the Industry | Large |
| Office District | Sas Nagar |

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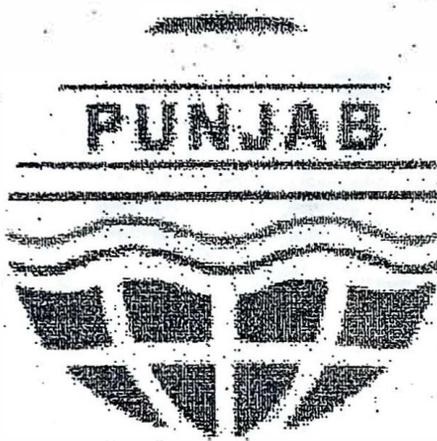
Nectar Lifesciences Ltd (unit-2), Village Saidpura, Tehsil Dera Bassi, Derabassi, Sas Nagar, 140507

Page 1

Puncet Sud

Consent Fee Details

Rs. 1410500/- vide UTR No. SBINH02009064507 dated 20/01/2015, Rs 6,27,167/- vide UTR No. SBINR52016051829918249 dated 18/05/2016, Rs. 7,83,833 vide UTR no. SBIN318038506749 dated 07/02/2018, Rs. 7,91,167/- vide UTR No. SBINR5219020400075894 dated 04.02.2019, Rs. 1410500/- vide UTR No. SBINH02009064571 dated 20/01/2015, Rs 6,27,167/- vide UTR No. SBINR52016051829918138 dated 18/05/2016, Rs. 7,83,833 vide UTR no. SBIN318038493523 dated 07/02/2018, Rs. 7,91,167/- vide UTR No. SBINR5219020400076824 dated 04.02.2019, Rs. 564000/- vide UTR No. SBINR52021091542261616 dated 15.09.2021, Rs. 564000/- vide UTR No. SBINR52021091542254100 dated 15.09.2021, Rs. 940000/- vide UTR No. SBINR52022032173482103 dated 21.03., Rs. 564000/- vide UTR No. SBINR52022060687611617 dated 06.06.2022, Rs. 564000/- vide UTR No. SBINR52022060687610610 dated 06.06.2022



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Raw Materials (Name with quantity per day)

GCLE @2.4330Metric Tonnes/Day
 7-ACA @0.1867Metric Tonnes/Day
 D-7-ACA @0.9328Metric Tonnes/Day
 7-APRA @0.0004Metric Tonnes/Day
 Caustic Flakes @1.2391Metric Tonnes/Day
 Sodium bicarbonate @0.7322Metric Tonnes/Day
 Sodium Carbonate @0.7701Metric Tonnes/Day
 Hydrochloric Acid @3.3901Metric Tonnes/Day
 Sulfuric Acid @0.4391Metric Tonnes/Day
 Sodium Bromide @0.5724Metric Tonnes/Day
 Enzyme (PNGAmidase) @0.0265Metric Tonnes/Day
 Triphenylphosphine (TPP) @1.3280Metric Tonnes/Day
 MICA Ester @1.6630Metric Tonnes/Day
 Sodium hydrosulphite (Hydro) @0.0916Metric Tonnes/Day
 EDTA @0.1269Metric Tonnes/Day
 Activated Carbon @0.1760Metric Tonnes/Day
 Phosphorus Pentachloride (Pc15) @0.8920Metric Tonnes/Day
 SMIA @0.7860Metric Tonnes/Day
 Chlorosulfonyl isocyanate (CSI) @0.1783Metric Tonnes/Day
 2-Acetoxy ethylbromide (AEB) @1.0900Metric Tonnes/Day
 Methanesulfonic acid (MSA) @0.0300Metric Tonnes/Day
 Tetramethyl orthoformate (TMOF) @0.0140Metric Tonnes/Day
 MAEM @0.2060Metric Tonnes/Day
 Chloro ethyl isopropyl chloride (CEIPC) @0.0040Metric Tonnes/Day
 Sodium iodide (NaI) @0.0040Metric Tonnes/Day
 Zinc Oxide @0.1368Metric Tonnes/Day
 CAEM @0.0660Metric Tonnes/Day
 Sodium hydrosulfate (STS) @0.0023Metric Tonnes/Day
 THZ @0.0720Metric Tonnes/Day
 Potassium Acetate @0.0750Metric Tonnes/Day
 Potassium carbonate @0.0800Metric Tonnes/Day
 2-Ethyl Sodium Hexanoate (SEH) @0.3541Metric Tonnes/Day
 Cepipime NS @0.0615Metric Tonnes/Day
 2-chlorophene-acetyl chloride (2-TPAC) @0.0270Metric Tonnes/Day
 Glyceric Acid @0.0100Metric Tonnes/Day
 ANCS @0.0310Metric Tonnes/Day
 PPH @0.0830Metric Tonnes/Day
 Maleic Acid @0.1330Metric Tonnes/Day
 Phosphorus pentachloride (POCl3) @0.0152Metric Tonnes/Day
 Aluminum chloride (AlCl3) @0.0440Metric Tonnes/Day
 Acetic Acid @0.1099Metric Tonnes/Day
 Formic Acid @0.0044Metric Tonnes/Day
 Formaldehyde (HCHO) @0.3392Metric Tonnes/Day
 Cefotiam NS @0.0183Metric Tonnes/Day
 Para hydroxy DANE Salt (PH DANE Salt) @0.0006Metric Tonnes/Day
 Cefaroline NS @0.00003Metric Tonnes/Day
 Phosphorus Acid @0.00001Metric Tonnes/Day
 Cefazidime HCl @0.0183Metric Tonnes/Day
 L-Arginine NS @0.0027Metric Tonnes/Day
 Stearic Acid @0.0012Metric Tonnes/Day
 7-ATCA @0.0021Metric Tonnes/Day
 Chloro Fivalate @0.0020Metric Tonnes/Day
 TBAB @0.0002Metric Tonnes/Day
 BF3 @0.1175Metric Tonnes/Day
 CFTR (NS) @0.6287Metric Tonnes/Day
 K2PO4 @0.0005Metric Tonnes/Day
 NaHPO4 @0.0154Metric Tonnes/Day
 Sodium dihydrogen ortho phosphate @0.0046Metric Tonnes/Day
 Sodium borohydrate @0.0034Metric Tonnes/Day
 Ammonia Sol @0.6031Metric Tonnes/Day
 Triethylamine @0.6772Metric Tonnes/Day

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Amul Singh

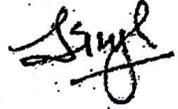
| | |
|---|--|
| | <p>Methane sulfonyl chloride @0.0256Metric Tonnes/Day Phosphoric acid @0.0447Metric Tonnes/Day Caustic Flakes @1.0900Metric Tonnes/Day Hydrogen peroxide @2.2000Metric Tonnes/Day Copper chromite @0.0204Metric Tonnes/Day Sodium Carbonate @0.0470Metric Tonnes/Day Sodium bicarbonate @0.1176Metric Tonnes/Day Sulphuric Acid @0.9425Metric Tonnes/Day Crude Mentha Oil (CMO) @59.000Metric Tonnes/Day Boric acid @0.0290Metric Tonnes/Day Zinc Oxide @0.0050Metric Tonnes/Day Acetic Anhydride @0.0200Metric Tonnes/Day Raney Nickel @0.0102Metric Tonnes/Day</p> |
| <p>Products (Name with quantity per day)</p> | <p>Menthol Crystals @16.6T/day Menthol Flakes @6.6T/day Menthol liquid/powder @16.6T/day Cefixime Trihydrate @1.786T/day Cefuroxime Axetil (Amorphous) @1.65T/day Cefpodoxime Proxetil (Coated) @0.007T/day Cefpodoxime Proxetil @0.01T/day Cefditoren Pivoxil @0.0035T/day Cefdinir @0.05T/day Ceftriaxone Sodium @0.84T/day Cefotaxime Sodium @0.4T/day Cefepime Injection @0.0577T/day Cefuroxime sodium @0.02723T/day Cephalothin Sodium @0.05T/day Cefazolin Sodium @0.00321T/day Cefprozil @0.0005T/day Cefaclor Sodium @0.001T/day Cefixime @0.0003T/day Ceftriaxone @0.00002T/day Megestrol HCL @0.007T/day Cefcapone Pivoxil @0.00002T/day Sodium Carbonate @0.002T/day L-Arginine @0.002T/day Cefixime Pentahydrate @0.015T/day Cefibutenic Hydrate @0.02T/day Cefotium HCL @0.015T/day</p> |
| <p>By-Products, if any, (Name with quantity per day)</p> | <p>As per details mentioned in Application no. 20441856</p> |
| <p>Details of the machinery and processes</p> | <p>Various chemical processes involved with manufacturing of various products</p> |
| <p>Details of the Effluent Treatment Plant</p> | <p>Low TDS @ 1224.1 KLD - Treated with ETP capacity of 1500 KLD followed by R.Os High TDS @ 74.29 KLD - Feed into MEEs of capacity 350 KLD and 90 MLD</p> |
| <p>Mode of Disposal</p> | <p>Low TDS @ 1224.1 KLD - Treated with ETP capacity of 1500 KLD followed by R.Os High TDS @ 74.29 KLD - Feed into MEEs of capacity 350 KLD and 90 MLD Achieved Zero Liquid Discharge (ZLD)</p> |
| <p>Standards to be achieved under Water (Prevention & Control of Pollution) Act, 1974</p> | <p>As per effluent standards prescribed by the PPCB/ MoEF & CC from time to time.</p> |

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Amal Pandit



20/12/2022

(Kuldeep Singh)
Environmental Engineer

For & on behalf
of

(Punjab Pollution Control Board)

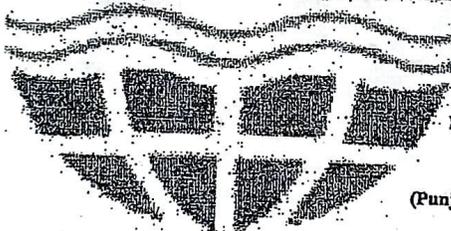
Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

- 1) The Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar. He shall visit the industry as per protocol framed by the Board to verify decisions of the hearing dated 8/6/2021 & 28/3/2022, and the Hon'ble NGT order dated 25/2/2021 passed in OA no. 33 of 2013, OA no. 30 of 2013, OA no. 101 of 2020 and also comply with the SOP framed by CPCB for such type of industries.

PUNJAB



20/12/2022

(Kuldeep Singh)
Environmental Engineer

For & on behalf
of

(Punjab Pollution Control Board)

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Nectar Lifesciences Ltd (unit-2), Village Saidpura, Tehsil Dara Bassi, Derabassi, Sas Nagar, 140507

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TERMS AND CONDITIONS

A. GENERAL CONDITIONS

1. This consent is not valid for getting power load from the Punjab State Power Corporation Limited or for getting loan from the financial institutions.
2. The industry shall apply for renewal/further extension in validity of consent atleast two months before expiry of the consent.
3. The industry shall ensure that the effluent discharging through the authorized outlet shall conform to the prescribed standards as applicable from time to time.
4. The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises.
5. The achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/recirculation system installed shall be the entire responsibility of the industry.
6. The industry shall ensure that the Hazardous Wastes generated from the premises are handled as per the provisions of the Hazardous Wastes (Management, Handling and Trans boundary Movement) Rules, 2008 as amended time to time, without any adverse effect on the environment, in any manner.
7. The responsibility to monitor the effluent discharged from the authorized outlet and to maintain a record of the same rests with the industry. The Board shall only test check the accuracy of these reports for which the industry shall deposit the samples collection and testing fee with the Board as and when required.
8. The industry shall submit balance sheet of every financial year to the concerned Regional Office by 30th June of every year.
9. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/ modification/modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
10. During the period beginning from the date of issuance and the date of expiration of this consent, the applicant shall not discharge floating solids or visible foam.
11. Any amendments/revisions made by the Board in the tolerance limits for discharges shall be applicable to the industry from the date of such amendments/revisions.
12. The industry shall not change or alter the manufacturing process(es) so as to change the quality and/or quantity of the effluents generated without the written permission of the Board.
13. Any upset conditions in the plant/plants of the factory, which is likely to result in increased effluent and/or result in violation of the standards laid down by the Board shall be reported to the Environmental Engineer, Punjab Pollution Control Board of concerned Regional Office immediately failing which any stoppage and upset conditions that come to the notice of the Board/its officers, will be deemed to be intentional violation of the conditions of consent.
14. The industry shall provide terminal manhole (s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.
15. The industry shall for the purpose of measuring and recording the quantity of water consumed and effluent discharged, affix meters of such standards and at such places as approved by the Environmental Engineer, Punjab Pollution Control Board of the concerned Regional Office.
16. The industry shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
17. The industry shall provide online monitoring equipment 1/2s for the parameters as decided by concerned Regional Office with the effluent treatment plant/air pollution control devices installed, if applicable.
18. The pollution control devices shall be interlocked with the manufacturing process of the industry.
19. The authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board.
20. The industry shall comply with the conditions imposed by the SEIAA / MOEF in the environmental clearance granted to it as required under EIA notification dated 14/9/06, if applicable.
21. The industry shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
22. The industry shall not use any unauthorized out-let(s) for discharging effluents from its premises. All unauthorized outlets, if any, shall be connected to the authorized outlet within one month from the date of issue of this consent.

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42. The industry shall establish sufficient number of piezometer wells in consultation with the concerned Regional Office, of the Board to monitor the impact on the Ground Water Quantity due to the industrial operations, and the monitoring shall be submitted to the Environmental Engineer of the concerned Regional Office by the 5th of every month.
43. The industry shall ensure that its production capacity & quantity of trade effluent do not exceed the quantity mentioned in the consent and shall not carry out any expansion without the prior permission/NOC of the Board.

B. SPECIAL CONDITIONS

1. The industry shall immediately dispose off the discarded containers (33.1) through authorized vendors and not to store in open.
2. The industry shall comply with decisions of the hearing dated 8/6/2021, 28/3/2022, and 11/11/22, the Hon'ble NGT order dated 25/2/2021 passed in OA no. 33 of 2013, OA no. 30 of 2013, OA no. 101 of 2020 and also comply with the SOP framed by CPCB for such type of industries.
3. The industry shall generate a low TDS not more than the quantity of 1224.10 KLD and shall generate High TDS not more than 74.29 KLD from its manufacturing process under any circumstances.
4. The industry shall comply with directions u/s 33-A of the Water Act, 1974 in true letter and spirit.

PUNJAB

20/12/2022

(Kuldeep Singh)
Environmental Engineer
For & on behalf
of
Punjab Pollution Control Board

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Amul Singh



राष्ट्रीय ऊर्जा संरक्षण पुरस्कार

ऊर्जा संरक्षण हेतु किए गए
प्रशंसनीय कार्य

जो कि ड्रग्स एंड फार्मास्युटिकल्स सेक्टर
में प्राप्त की गई उपलब्धियों से सम्बन्धित है

वर्ष 2018 के लिए

भारत सरकार, विद्युत मंत्रालय द्वारा

मेसर्स नेक्टर लाइफसाइंस लिमिटेड

(यूनिट-2)

मोहाली, पंजाब को

द्वितीय पुरस्कार से

सम्मानित किया जाता है।

विद्युत मंत्रालय
नई दिल्ली
14 दिसम्बर, 2018

Amal Adit



National Energy Conservation Award

In appreciation of the achievements
in Energy Conservation in the
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Government of India, Ministry of Power

is pleased to award the Second Prize to

M/s Nectar Lifesciences Ltd.

(Unit-2)

Mohali, Punjab

Ministry of Power
New Delhi
14 December, 2018

*Secretary to the
Government of India*